

Bill further to amend the Constitution of India.”

*The motion was adopted.*

SHRI HUSSAIN DALWAI : I introduce the Bill.

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**\*PREVENTION OF COW  
SLAUGHTER BILL**

[English]

DR. A.K. PATEL (Mehsana) : I beg to move for leave to introduce a Bill to prevent the slaughtering of cows in India.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill to prevent the slaughtering of cows in India.”

*The motion was adopted.*

DR. A.K. PATEL : I introduce the Bill.

15.41. hrs.

**CODE OF CRIMINAL PROCEDURE  
(AMENDMENT) BILL—Contd.**

(Amendment of Section 125 and 127)

[English]

MR. DEPUTY SPEAKER : The House will now take up further consideration of the following motion moved by Shri G.M. Banatwalla on 10th May, 1985, namely :

“That the Bill further to amend the Code of Criminal Procedure, 1973, be taken into consideration.”

Prof. Soz.

PROF. SAIFUDDIN SOZ (Baramulla) : Mr. Deputy Speaker, Sir, first of all, I must say that our library is very much deficient in Urdu books. I was not able to find books written by Maulana Moudoodi

with whom I have differed on many occasions. There should be a full set of books by eminent scholars like Radhakrishnan, Zakir Hussain and others. Moudoodi's book Haquul-Zanjain on the rights that accrued to Muslim women pursuant to Quranic injunctions is not in the library.

Further, I have not been able to appreciate Shri Arif Mohammad Khan's speech which he made last time. I was here. I wanted to read that. In the first session of the 8th Lok Sabha, I had made a request that I may be provided help to learn Hindi. His speech was there in Hindi. I could not appreciate that because I could not read Hindi. And arrangements have not been made despite my request to the Lok Sabha.

15.42 hrs.

[Shrimati Basava Rajeswari in the Chair]

Now, I would like to speak on the Bill put forth by Shri Banatwalla, I must, first of all, congratulate the Prime Minister, who recently said at Bangalore that the Government of India had no intention of interfering with the Muslim personal law. Earlier, Shri Arif Mohammad Khan had also asserted that the Government had no intention of interfering with the Muslim personal law. I hope, the hon. Minister, Shri Arun Nehru, who is here, and it seems, he is pigging the discussion from the Treasury Benches, will also make the same assertion.

When Shri Arif Mohammad Khan spoke here, I tended to agree with him in his emphatic explanation of Muslim personal law, covers dowar, meher and even maintenance and he depended on Maulana Yusuf Ali's explanation. I tended to agree with him then, but when I rise today, I want to lend full support to the spirit of the Bill that has been presented by Shri Banatwalla. I wish Shri Arif Mohammad Khan were present here, because he would have appreciated another point of view. There are areas in which I could support him. I agree with him so far as his explanation of Muslim marriage, dowar, meher and even maintenance are concerned. Basing his discussion on Maulana Yusuf Ali's interpretation of